

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-265/ND/2017

In the matter of :

Arux Forex (P) Ltd

....PETITIONER

Vs.

Registrar of Companies

... RESPONDENT

SECTION :

Under Section 252 (3)

Order delivered on 19.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. Manish Raj, Co. Prosecutor
Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.

ORDER

The Learned authorized representative for the petitioner is present. Ld. representative for the ROC as well as Income tax Department are also present. It is represented by the Ld. representative for the ROC that reply has been filed. It is stated by the Ld. authorized representative for the petitioner that said that reply has been duly received.

Ld. authorized representative/Appellant states that she does not wish to file rejoinder and the same is taken on record.

In relation to the Income tax Department, it is represented by the Income tax Department that a copy of the Appeal along with annexure has not been served on them. In the circumstances, the Petitioner is directed to furnish a

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copy of the Appeal along with annexure to the jurisdictional office of the Income tax Department where the last assessment was done in relation to the Company prior to its striking off and also to serve a copy of the appeal along with annexure to the Ld. Counsel, Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters within a period of one week. Income tax Department to respond on or before the next date of hearing in relation to the Company petition. Income tax Department to respond by filing its observations/objections, if any before the next date of hearing.

List on 23.1.2018.

Surjit
19.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)